The West Bengal Rural Employment and Production Act, 1976

Act 14 of 1976

Keyword(s):
Annual Value of Coal-bearing Land, Coal-Bearing Land, Dispatched, Development Value, Proceeds of Tax

Amendment appended: 8 of 1983
West Bengal Act XIV of 1976


An Act to provide for additional resources for promotion of employment in rural areas and for implementing rural production programme.

WHEREAS it is expedient to provide for additional resources for promotion of employment in rural areas and for implementing rural production programme;

It is hereby enacted in the Twenty-seventy Year of the Republic of India, by the Legislature of West Bengal, as follows:—

1. This Act may be called the West Bengal Rural Employment and Production Act, 1976.
Definitions.

2. In this Act, unless the context otherwise requires,—

1(1) “annual value of coal-bearing land”, in relation to a financial year, means one-half of the value of coal, produced from such coal-bearing land during the two years immediately preceding that financial year, the value of coal being that as could have been fetched by the entire production of coal during the said two immediately preceding years, had the owner of such coal-bearing land sold such coal at the price or prices excluding the amount of tax, cess, fee, duty, royalty, crushing charge, washing charge, transport charge or any other amount as may be prescribed, that prevailed on the date immediately preceding the first day of that financial year.

Explanation.—Where different prices are prevailing on the date immediately preceding the first date of that financial year for different grades or qualities of coal, the value of coal of each grade or quality produced during the two years immediately preceding that financial year shall be determined accordingly;

1(1a) “coal-bearing land” means holding or holdings of land having one or more seams of coal comprising the area of a coal mine;

1(1b) “despatched”, for a financial year, shall, in relation to a mineral-bearing land (other than coal-bearing land) or a quarry, mean one-half the quantity of minerals, or materials, despatched during two years immediately preceding that financial year from such mineral-bearing land or quarry;

1(1c) “development value” means a sum equivalent to five times the annual value of land as assessed under the Cess Act, 1880;

(2) “prescribed” means prescribed by rules made under this Act;

(3) “proceeds of tax” means—

(a) the proceeds of “surcharge on land revenue” levied under section 3, and

(b) the proceeds of “rural employment cess” levied under section 4;

(4) “year” means a financial year as defined in clause (15) of section 3 of the Bengal General Clauses Act, 1899.

\(^{1}\)Clauses (1), (1a), (1b) and (1c) were substituted for the original clause (1) by s. 3(1)(a) of the West Bengal Taxation Laws (Amendment) Act, 1992 (West Ben. Act 11 of 1992).

\(^{2}\)Clause (4) was added by s. 15 (15) of Act of 1992.
3. (1) On and from the commencement of this Act, a surcharge on
land revenue shall be levied and collected annually at the rate of thirty
per cent. of the revenue payable under section 23B of the West Bengal
Land Reforms Act, 1955 in respect of the holding or holdings situated
in an irrigated area and fifteen per cent. of such revenue payable in
respect of the holding or holdings situated in a non-irrigated area.

(2) The provisions of the West Bengal Land Reforms Act, 1955,
shall, as far as possible, apply to the assessment, levy and collection of
the surcharge.

4. (1) On and from the commencement of this Act, all immovable
properties on which road and public works cess [paid at the assessment or liable
to be assessed] according to the provisions of the Cess Act, 1880, shall
be liable to the payment of rural employment cess;

Provided that no naxal who is exempted from paying revenue in
respect of his holding under clause (a) of sub-section (1) of section 23B
of the West Bengal Land Reforms Act, 1955, shall be liable to pay rural
employment cess.

(2) The rural employment cess shall be levied annually—
(a) in respect of land, except when a cess is leviable and payable
under clause (b) or clause (c) or sub-section (2A), at the rate
of six pies on each rupee of development value thereof;

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*(The words within the square brackets were substituted for the words "are assessed" by s. 7(b) of the West Bengal Taxation Laws (Amendment) Act, 1981 (West Bn. Act XIX of 1981).

Sub-section (2) was substituted for the original sub-section by s. 38 of the West Bengal Taxation Laws (Amendment) Act, 1981 (West Bn. Act XIX of 1981).

(i) in clause (a)—
the words "in respect of lands, other than a sea catch," were substituted for the words "in respect of lands," by s. 7(b)(ii) of the West Bengal Taxation Laws (Amendment) Act, 1981 (West Bn. Act XIX of 1981).

(ii) clause (a) was inserted by s. 7(b)(ii). And therefore, the first proviso to this clause (a) was omitted by s. 7(b)(ii) of the West Bengal Taxation Laws (Amendment) Act, 1981 (West Bn. Act XIX of 1981). Finally, clause (a) was amended, w.e.f. 1st April, 1981, by a proviso to the West Bengal Taxation Laws (Second Amendment) Act, 1989 (West Bn. Act XX of 1989).

(iii) in clause (b)—
finally, the words "rupees ten and fifty paise" were substituted for the words "rupees five" by s. 5 of the West Bengal Taxation (Amendment) Act, 1979 (West Bn. Act XXIV of 1979). Secondly, the words "rupees five" were substituted for the words "rupees two and fifty paise" by s. 7(b)(iii) of the West Bengal Taxation Laws (Amendment) Act, 1981 (West Bn. Act XIX of 1981). Thirdly, the words "rupees seven and fifty paise" were substituted for the words "rupees five" by s. 5 of the West Bengal Taxation (Amendment) Act, 1982 (West Bn. Act XIX of 1982). Finally, the words "rupees fifteen" were substituted for the words "rupees seven and fifty paise" by s. 8 of the West Bengal Taxation Laws (Amendment) Act and Repealing Act, 1983 (West Bn. Act XXVIII of 1983).)*
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(b) in respect of a coal-bearing land, at the rate of 'twenty per centum' of the annual value of coal-bearing land as defined in clause (1) of section 2;

(c) in respect of a mineral-bearing land (other than coal-bearing land) or quarry, at the rate of fifty paise on each tonne of minerals (other than coal) or materials despatched therefrom:

Provided that when in the coal-bearing land referred to in clause (b), there is no production of coal for more than two consecutive years, such land shall be liable for levy of cess in respect of any year immediately succeeding the said two consecutive years in accordance with clause (a):

Provided further that where no despatch of minerals or materials is made during a period of more than two consecutive years from the mineral-bearing land or quarry as referred to in clause (c), such land or quarry shall be liable for levy of cess in respect of any year immediately succeeding the said two consecutive years in accordance with clause (a).

(footnote 2 continued from page 353)

Fifthly, the words “fifteen per centum of the value of coal” were substituted for the words “rupees fifteen on each tonne of coal” by s. 7(i) of the West Bengal Taxation Laws (Second Amendment) Act, 1983 (West Ben. Act XV of 1983). Sixthly, the words “seventeen per centum” were substituted for the words “fifteen per centum” by s. 7 of the West Bengal Taxation Laws (Second Amendment) Act, 1984 (West Ben. Act IV of 1984). Seventhly, the words “at such rate, not exceeding twenty-five per centum of the value of coal, as the State Government may, by notification in the Official Gazette, determine in this behalf,” were substituted for the words “at the rate of seventeen per centum of the value of coal” by s. 8(1) of the West Bengal Taxation Laws (Amendment) Act, 1986 (West Ben. Act I of 1986). Finally, the words “thirty-five per centum” were substituted for the words “twenty-five per centum” by s. 6 of the West Bengal Taxation Laws (Amendment) Act, 1988 (West Ben. Act III of 1988), and

(ii) the word “annual” was omitted by s. 7(1)(Xa)(ii)(B) of the West Bengal Taxation Laws (Amendment) Act, 1982 (West Ben. Act V of 1982); and

(iv) in clause (c)—

(i) the words “at the rate of fifty paise on each tonne of materials or minerals other than coal on the annual despatches therefrom” were substituted for the words “at the rate of six paise on each rupee of annual net profits thereof” by s. 6 of the West Bengal Taxation Laws (Amendment) Act, 1987 (West Ben. Act V of 1987), and

(ii) after clause (c) an Explanation was added by s. 7(ii) of the West Bengal Taxation Laws (Second Amendment) Act, 1983 (West Ben. Act XV of 1983).

The words within the square brackets were substituted for the words “thirty-eight per centum” by s. 3 of the West Bengal Taxation Laws (Second Amendment) and Repealing Act, 1998 (West Ben. Act VIII of 1998). Prior to this substitution, the words “thirty-eight per centum” were substituted for the words “thirty-five per centum” by s. 6 of the West Bengal Finance Act, 1996 (West Ben. Act X of 1996).
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1 (2A) The rural employment cess shall be levied annually on a tea estate at the rate of 3 [eight paise] for each kilogram of green tea leaves produced in such estate.

Explanation.—For the purposes of this sub-section, sub-section (3) and section 4B,—

(i) "green tea leaves" shall mean the plucked and unprocessed green leaves of the plant Camellia Sinensis (L) O. Kuntze;

(ii) "tea estate" shall mean any land used or intended to be used for growing plant Camellia Sinensis (L) O. Kuntze and producing green tea leaves from such plant, and shall include land comprised in a factory or workshop for producing any variety of the product known commercially as "tea" made from the leaves of such plant and for housing the persons employed in the tea estate and other lands for purposes ancillary to the growing of such plant and producing green tea leaves from such plant.

2 (3) Notwithstanding anything contained in the Cess Act, 1880,—

4 (a) the rural employment cess payable under sub-section (2A) shall be paid by the owner of a tea estate in such manner, for such period and by such date as may be prescribed;

(b) every owner of a tea estate shall get himself registered with the prescribed authority in the manner prescribed;

(c) every owner of a tea estate shall file 2 a return showing the amount of rural employment cess payable by him in such form, for such period and by such date as may be prescribed;

4 (cc) every owner of a tea estate shall be liable to pay, by way of penalty in default of payment of the rural employment cess payable by him under clause (a) or filing without any reasonable cause the return under clause (c) for any period

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1 Sub-section (2A) was inserted, w.e.f. the 1st April, 1981, by s. 3(b) of the West Bengal Taxation Laws (Second Amendment) Act, 1989 (West Ben. Act XX of 1989).

2 The words within the square brackets were substituted for the words "twelve paise" by s. 6 of the West Bengal Finance Act, 1994 (West Ben. Act XVI of 1994).

3 Sub-sections (3) and (4) were inserted by s. 7(c) of the West Bengal Taxation Laws (Amendment) Act, 1981 (West Ben. Act IX of 1981).

4 Clause (a) was substituted, w.e.f. 1.4.81, by s. 3(c)(i) of the West Bengal Taxation Laws (Second Amendment) Act, 1989 (West Ben. Act XX of 1989). Prior to this substitution the words, letters, figures and brackets "the rural employment cess payable under sub-section (1) in respect of a tea estate referred to in clause (aa) of sub-section (2) shall be paid" were substituted, in original clause (a), for the words, letters, figure and brackets "the rural employment cess under clause (aa) of sub-section (2) shall be payable" by s. 7(1)(b)(i) of the West Bengal Taxation Laws (Amendment) Act, 1982 (West Ben. Act V of 1982).

5 The words within the square brackets were substituted for the words "such return" by s. 7(1)(c)(ii) ibid.
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by the prescribed date, an amount, not exceeding the amount of such cess payable for such period as may be levied by the prescribed authority at the time of assessment of such cess under clause (d), in such manner as may be prescribed:

Provided that the prescribed authority shall give the owner of the tea estate an opportunity of being heard before imposition of such penalty:

Provided further that if interest is payable by the owner of a tea estate under clause (g1) or clause (g2) for failure to make full payment of rural employment cess in respect of any period,—

(i) no penalty under this clause for default of payment of the rural employment cess under clause (a) shall be imposed upon him, and

(ii) the penalty under this clause for default in filing without reasonable cause the return under clause (c) for such period by the prescribed date shall not exceed five lakh rupees for each such return or ten per centum of the amount of rural employment cess assessed (not excluding any amount paid) under clause (d) by the prescribed authority for such period, whichever is less;

(d) the rural employment cess [payable under sub-section (2A)] shall be assessed by the prescribed authority in the manner prescribed and, if the return furnished under clause (c) [is not accepted], the owner of a tea estate shall be given a reasonable opportunity of being heard before making such assessment;

(e) appeal, revision and review, as the case may be, from any order of assessment or other orders relating to rural employment cess [payable under sub-section (2A)] shall lie to such authority and in such manner as may be prescribed;

This proviso was added by s. 9(1)(a) of the West Bengal Taxation Laws (Second Amendment) Act, 1990 (West Ben. Act VIII of 1990).

The words, figure, letter and brackets within the square brackets were substituted, w.e.f. the 1st April, 1981, for the words, letters, figure and brackets “under clause (a) of sub-section (2)” by s. 3(c)(ii) of the West Bengal Taxation Laws (Second Amendment) Act, 1989 (West Ben. Act XX of 1989).

The words within the square brackets were substituted for the words “are not accepted,” by s. 7(1)(b)(iv) of the West Bengal Taxation Laws (Amendment) Act, 1982 (West Ben. Act V of 1982).

The words, figure, letter and brackets within the square brackets were substituted, w.e.f. the 1st day of April, 1981, for the words, letters, figure and brackets “under clause (aa) of sub-section (2)” by s. 3(c)(iii) of the West Bengal Taxation Laws (Second Amendment)
The recovery of cess assessed under clause (d) or refund of any amount of such cess found to have been paid in excess after assessment shall be made in the manner prescribed:

Provided that the prescribed authority may proceed to recover any unpaid amount of rural employment cess assessed as if it were an arrear of land revenue and may, for that purpose, forward a certificate to such authority and in such manner as may be prescribed;

2. Every owner of a tea estate shall be liable to pay by way of penalty an amount, not exceeding the amount of cess (assessed under clause (d) and remaining unpaid,) for default in payment of such cess (without reasonable cause.) The penalty shall be imposed by the prescribed authority in the manner prescribed:

Provided that no penalty under this clause shall be imposed in respect of an assessment of rural employment cess for which interest is payable under clause (g3) and clause (g6);

3. Where an owner of a tea estate files a return referred to in clause (c) in respect of any period by the prescribed date or thereafter, but fails to make full payment of rural employment cess payable in respect of such period by such prescribed date, he shall pay a simple interest at the rate of two per centum for each English calendar month of default from the first day of such month next following the prescribed date up to the month preceding the month of full payment of such cess or up to the month prior to the month of assessment under clause (d) in respect such period, whichever is earlier, upon so much of the amount of rural employment cess payable by him according to such return as remains unpaid at the end of each such month of default:

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1. This proviso was added by s. 9(1)(b) of the West Bengal Taxation Laws (Second Amendment) Act, 1990 (West Ben. Act VIII of 1990).

2. The words, letter and brackets within the square brackets were substituted for the words, letters, figure and brackets “leviable under clause (aa) of sub-section (3) for any period,” by s. 7(1)(b)(v)(A) of the West Bengal Taxation Laws (Amendment) Act, 1982 (West Ben. Act V of 1982).

3. The words within the square brackets were substituted for the words “for such period without reasonable cause by such date as may be prescribed.” by s. 7(1)(b)(v)(B), ibid.

4. This proviso was added by s. 9(1)(c) of the West Bengal Taxation Laws (Second Amendment) Act, 1990 (West Ben. Act VIII of 1990).

5. Clauses (g1), (g2), (g3), (g4), (g5), (g6), (g7), (g8), (g9), (g10), (g11) and (g12) were inserted by s. 9(1)(d), ibid.
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Provided that where after an assessment is made under clause (d) in respect of any period, it is found that the amount of rural employment cess assessed (not excluding any amount paid) for such period exceeds the amount paid by such owner under clause (a) for such period by more than ten per cent of such amount of rural employment cess paid, the owner of the tea estate shall pay a simple interest at the rate of two per cent for each English calendar month of default from the first day of such month next following the date prescribed for filing of the return for such period up to the month prior to the month of such assessment, upon the amount of rural employment cess assessed in due;

\(\text{(g3)}\)

where an owner of a tea estate fails to furnish a return referred to in clause (e) in respect of any period by the prescribed date or thereafter before the assessment under clause (d) in respect of such period and, on such assessment, the full amount of rural employment cess payable for such period is found not to have been paid by him by such prescribed date, he shall pay a simple interest at the rate of two per cent for each English calendar month of default from the first day of such month next following the prescribed date up to the month preceding the month of full payment of rural employment cess for such period or up to the month prior to the month of assessment under clause (d) in respect of such period, whichever is earlier, upon so much of the rural employment cess payable by him according to such assessment as remains unpaid at the end of each such month of default;

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where an owner of a tea estate fails to make payment of any rural employment cess payable after assessment under clause (d) by the date specified in the notice of demand issued in this behalf, he shall pay a simple interest at the rate of two per cent for each English calendar month of default from the first day of such month next following the last date for payment specified in such notice up to the month preceding the month of full payment of such cess or of furnishing of the certificate to the prescribed authority for recovery of the rural employment cess under clause (f), whichever is earlier, upon so much of the amount of rural...
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employment cess payable by him according to such notice as remains unpaid at the end of each such month of default;

1(g4) where as a result of an order passed on an appeal, revision or review under clause (e), the amount of rural employment cess payable is modified, the interest payable under clause (g3) shall be determined or redetermined on the basis of such modified amount and the excess interest paid, if any, shall be refunded;

1(g5) the prescribed authority shall, in the prescribed manner, pay a simple interest at the rate of two per centum for each English calendar month of delay in making refund to an owner of tea estate of the amount of rural employment cess paid in excess, when such excess payment arises out of an order passed on an appeal, revision or review under clause (e) after the date of coming into force of section 9 of the West Bengal Taxation Laws (Second Amendment) Act, 1990, from the first day of the month next following the expiry of three months from the date of such order up to the month preceding the month in which the refund is made under clause (f), upon the amount of rural employment cess refundable to him according to such order;

1(g6) interest under clause (g1) or clause (g2) shall be payable in respect of returns, the prescribed dates for furnishing of which under clause (e) are the dates subsequent to, and interest under clause (g3) shall be payable in respect of assessments for which the notices of demand of rural employment cess assessed under clause (d) are issued after, the date of coming into force of section 9 of the West Bengal Taxation Laws (Second Amendment) Act, 1990;

1(g7) in calculating the interest payable under clause (g1), clause (g2), clause (g3) or clause (g5), the amount of rural employment cess in respect of which such interest is to be calculated shall be rounded off to the nearest multiple of one hundred rupees and, for this purpose, where such amount contains a part of one hundred rupees, if such part is fifty rupees or more, it shall be increased to one hundred rupees and, if such part is less than fifty rupees, it shall be ignored;

1(g8) where an owner of a tea estate is liable to pay interest under clause (g1), clause (g2) or clause (g3), he shall pay such interest in such manner and by such date or dates as may be prescribed;

See foot-note 5 on page 357, ante.
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1(g9) where the prescribed authority is satisfied that an owner of a tea estate is liable to pay interest under clause (g1), clause (g2) or clause (g3), he shall, in such manner as may be prescribed, determine the amount of interest payable by such owner; and if, on such determination, any amount or additional amount becomes payable by such owner or any excess amount becomes refundable to such owner, the prescribed authority shall issue a notice, in the prescribed manner, to such owner directing him to pay such amount or additional amount or informing him of the amount of excess payment, as the case may be;

1(g10) where there is an apparent mistake in the determination of interest under clause (g9), the prescribed authority may, on his own motion within four years, or upon application made by an owner of a tea estate within six months, from the date of such determination, rectify the amount of interest payable by such owner and issue a fresh notice in the prescribed manner;

1(g11) recovery of any amount of interest determined or redetermined under clause (g4), clause (g9) or clause (g10) or refund of any amount of interest found to have been paid in excess under any such clause shall be made in the manner prescribed:

Provided that the prescribed authority may proceed to recover any unpaid amount of interest determined or redetermined as if it were in arrear of land revenue and may, for that purpose, forward a certificate to such authority and in such manner as may be prescribed;

1(g12) the State Government may by rules prescribe that no interest shall be payable or interest shall be payable at such rate, lower than that specified under clause (g1), clause (g2) or clause (g3), in respect of such period or in such cases or under such circumstances and subject to such conditions, if any, as may be provided therein;

2(g13) where an owner of a tea estate, who is liable to pay interest under clause (g3), makes—

(i) full payment of cess assessed under clause (d) in respect of the years commencing on the first day of April, 1981 and ending on the thirty-first day of March, 1995 or part thereof, as the case may be, and

1See foot-note 5 on page 357, ante.
2Clause (g13) was inserted by s. 6 of the West Bengal Taxation Laws (Amendment) Act, 1998 (West Ben. Act IV of 1998).
full payment of interest payable in accordance with the
direction of the Supreme Court of India contained in
its judgement delivered on the twenty-fifth day of
November, 1994 in the case of Goodricke Group
Limited and Others versus State of West Bengal and
Others, and also in the matter of similar other cases,
within the 31st day of March, 1999, the interest payable
under clause (g3) for the period as aforesaid by such owner,
accrued up to the thirty-first day of March, 1999 or the date
of actual payment of such dues, whichever is earlier, shall,
notwithstanding anything to the contrary contained in this
section or elsewhere in this Act, be waived to the extent
of fifty per centum of the total amount of such interest
payable by such owner for such period:

Provided that there shall be no waiver of such interest
payable for such period under clause (g3), if such owner
of a tea estate fails to make payment of any part of cess
referred to in sub-clause (i), and any part of interest referred
to in sub-clause (ii), within the date so specified;

(i) if the owner of a tea estate fails without reasonable cause
to get himself registered under clause (b), he shall be
punishable with simple imprisonment for a term which
may extend to one year or with fine of one thousand rupees
or with both, and in the case of a continuing offence, with
a further fine which may extend to one hundred rupees for
every day during which such offence continues after first
conviction:

Provided that no Court shall take cognizance of any
offence punishable under this clause except with the previous
sanction of the prescribed authority, and no Court inferior
to that of a Metropolitan Magistrate or a Judicial Magistrate
of the first class shall try such offence;

(h) the State Government or the prescribed authority may
appoint persons to assist the prescribed authority;

2(hh) every owner of a tea estate shall keep a true and up to date
accounts of green tea leaves produced in a tea estate and
maintain such other documents, records or registers as may
be prescribed;

1Clause (gg) was inserted by s. 7(1)(b)(vi) of the West Bengal Taxation Laws (Amendment) Act, 1982 (West Ben. Act V of 1982).
2Clause (hh) was inserted by s. 3(c)(iv) of the West Bengal Taxation Laws (Second Amendment) Act, 1989 (West Ben. Act XX of 1989).
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(i) any powers, duties or functions of the prescribed authority may be delegated to any person appointed under clause (h) in such manner as may be prescribed.

2Explanation II.—For the purposes of this section and section 4B, "owner" shall, with reference to a tea estate, the possession of which has been transferred by lease, mortgage or otherwise, mean the transferee so long as his right to possession subsists.

3(4) The State Government may, if it considers necessary so to do, by notification in the Official Gazette, exempt from payment of the rural employment cess such categories of tea estates producing green tea leaves not exceeding 250000 kilograms and located in such area as may be specified in such notification.

44A. Notwithstanding anything contained in the Cess Act, 1880,—

(a) the rural employment cess payable for a year under sub-section (1) of section 4 in respect of a coal-bearing land referred to in clause (b) of sub-section (2) of that section shall be paid by the owner of such coal-bearing land in such manner, at such intervals and by such dates as may be prescribed;

(b) every owner of a coal-bearing land shall furnish a declaration relating to a year showing the amount of rural employment cess payable by him under clause (a) in such form and by such date as may be prescribed and to such authority as may be notified by the State Government in this behalf in the Official Gazette (hereinafter referred to as the notified authority);

1Explanation I was omitted, w.e.f. the 1st day of April, 1981, by s. 3(6)(v) of the West Bengal Taxation Laws (Second Amendment) Act, 1989 (West Ben. Act XX of 1989).

2Explanation II was substituted, w.e.f. the 1st day of April, 1981, by s. 3(6)(vi), ibid.

3This sub-section was substituted for the original sub-section (4) by s. 3(6), ibid. Prior to this substitution this sub-section was inserted by s. 7(6) of the West Bengal Taxation Laws (Amendment) Act, 1981 (West Ben. Act IX of 1981).

4Section 4A was inserted by s. 7(2) of the West Bengal Taxation Laws (Amendment) Act, 1982 (West Ben. Act V of 1982).

5Clause (a) was substituted for the original clause by s. 3(3)(a) of the West Bengal Taxation Laws (Amendment) Act, 1992 (West Ben. Act II of 1992).

6Clause (b) was substituted for the original clause by s. 3(3)(b), ibid. Prior to this substitution a proviso was added to original clause (b) by s. 8(2)(i) of the West Bengal Taxation Laws (Amendment) Act, 1986 (West Ben. Act I of 1986).
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(c) every owner of a 
![coal-bearing land] shall be liable to pay, by way of penalty in default of payment of the rural employment cess payable by him under clause (a) or filing without any reasonable cause the [declaration] under clause (b) for any [year] by the prescribed date, an amount, not exceeding the amount of such cess payable for such [year] as may be levied by the notified authority at the time of assessment of such cess under clause (d), in such manner as may be prescribed:

Provided that the notified authority shall give the owner of a [coal-bearing land] an opportunity of being heard before imposition of such penalty:

Provided further that if interest is payable by the owner of a [coal-bearing land] under clause (ga) or clause (gb) for failure to make full payment of rural employment cess in respect of any [year],—

(i) no penalty under this clause for default of payment of the rural employment cess under clause (a) shall be imposed upon him, and

(ii) the penalty under this clause for default in filing without reasonable cause the [declaration] under clause (b) for such [year] by the prescribed date shall not exceed five lakh rupees for each such [declaration] or ten per centum of the amount of rural employment cess assessed (not excluding any amount paid) under clause (d) by the notified authority for such [year], whichever is less;

(d) the rural employment cess under clause (b) of subsection (2) of section 4 shall be assessed by the notified authority in the manner prescribed, and if the declaration under clause (b) is not accepted, the owner of the coal-bearing land shall be given a reasonable opportunity of being heard before making such assessment;

1The words within the square brackets were substituted for the words "coal mine" by s. 3(3)(c)(i) of the West Bengal Taxation Laws (Amendment) Act, 1992 (West Ben. Act II of 1992).

2The word within the square brackets was substituted for the word "return" by s. 3(3)(c)(ii), ibid.

3The word within the square brackets was substituted for the word "period" by s. 3(3)(c)(iii), ibid.

4This provision was added by s. 8(2)(ii) of the West Bengal Taxation Laws (Amendment) Act, 1986 (West Ben. Act I of 1986).

5Clause (d) was substituted for the original clause by s. 3(3)(d) of the West Bengal Taxation Laws (Amendment) Act, 1992 (West Ben. Act II of 1992).
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(e) an appeal, revision or review, as the case may be, from an order of assessment or any other order passed under this section shall lie to such authority, on such conditions and in such manner as may be prescribed;

(f) recovery of the rural employment cess assessed under clause (d) or refund of any amount of such cess found to have been paid in excess after assessment shall be made in the manner prescribed:

Provided that the notified authority may proceed to recover any unpaid amount of rural employment cess assessed as if it were an arrear of land revenue and may, for that purpose, forward a certificate to such authority and in such manner as may be prescribed;

(g) every owner of a [coal-bearing land] shall be liable to pay, by way of penalty in default, without reasonable cause, of payment of the rural employment cess assessed under clause (d) by the date specified in the notice of demand issued in this behalf, an amount not exceeding the amount of such cess so remaining unpaid, and such penalty may be imposed by the notified authority in the manner prescribed:

Provided that the notified authority shall give the owner of a [coal-bearing land] an opportunity of being heard before imposition of such penalty:

Provided further that no penalty under this clause shall be imposed in respect of an assessment of rural employment cess for which interest is payable under clause (gc) and clause (gf);

(ga) where an owner of a coal-bearing land furnishes a declaration referred to in clause (b) in respect of any year by the prescribed date or thereafter, but fails to make full payment of rural employment cess payable in respect of such period by such date as may be prescribed under

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1This proviso was added by s. 8(2)(ii) of the West Bengal Taxation Laws (Amendment) Act, 1986 (West Ben. Act 1 of 1986).

2The words within the square brackets were substituted for the words "coal mine" by s. 3(3)(e) of the West Bengal Taxation Laws (Amendment) Act, 1992 (West Ben. Act II of 1992).

3This proviso was added by s. 8(2)(iv) of the West Bengal Taxation Laws (Amendment) Act, 1986 (West Ben. Act I of 1986).

4Clauses (ga) to (gl) were inserted by s. 8(2)(v), ibid. Thereafter, the present clause (gg) was substituted for the original one by s. 3(3)(f) of the West Bengal Taxation Laws (Amendment) Act, 1992 (West Ben. Act II of 1992).
XIV of 1976.]

(Section 4A.)

Clause (a), he shall pay a simple interest at the rate two per centum for each English calendar month of default in payment under clause (a) from the first day of such month next following the prescribed date up to the month preceding the month of full payment of such cess or up to the month prior to the month of assessment under clause (d) in respect of such period, whichever is earlier, upon so much of the amount of rural employment cess payable by him according to clause (a) as remains unpaid at the end of each such month of default:

1(gb) where an owner of a coal-bearing land fails to furnish a declaration referred to in clause (b) in respect of any year by the prescribed date or thereafter before the assessment under clause (d) in respect of such year and, on such assessment, full amount of rural employment cess payable for such year is found not to have been paid in the manner and by the date prescribed under clause (a), he shall pay a simple interest at the rate of two per centum for each English calendar month of default in payment under clause (a) from the first day of the month next following the prescribed date for such payment up to the month preceding the month of full payment of rural employment cess under clause (a) or up to the month prior to the month of such assessment under clause (d), whichever is earlier, upon so much of the amount of rural employment cess payable by him according to clause (a) as remains unpaid at the end of each such month of default:

Provided that where the rural employment cess payable under clause (a) is not paid in the manner prescribed under that clause by the owner of a coal-bearing land, the notified authority shall, while making the assessment under clause (d) in respect of a year, apportion on the basis of such assessment the rural employment cess payable in accordance with clause (a);

1Clauses (gs) to (gl) were inserted by s. 8(2)(v) of the West Bengal Taxation Laws (Amendment) Act, 1986 (West Ben. Act I of 1986). Thereafter, the present clause (gb) was substituted for the original one by s. 3(3)(g) of the West Bengal Taxation Laws (Amendment) Act, 1992 (West Ben. Act II of 1992).
(Section 4A.)

...(gc) where an owner of a [coal-bearing land] fails to make payment of any rural employment cess payable after assessment under clause (d) by the date specified in the notice of demand issued in this behalf, he shall pay a simple interest at the rate of two per centum for each English calendar month of default from the first day of the month next following the last date for payment specified in such notice up to the month preceding the month of full payment of such cess or of forwarding of the certificate to the prescribed authority for recovery of the rural employment cess under the proviso to clause (f), whichever is earlier, upon so much of the amount of rural employment cess payable by him according to such notice as remains unpaid at the commencement of each such month;

...(gd) where as a result of an order passed on an appeal, revision or review under clause (e), the amount of rural employment cess payable is reduced, the interest payable under clause (gc) shall be determined or redetermined on the basis of such reduced amount and the excess interest paid, if any, shall be refunded;

...(ge) the notified authority shall, in the prescribed manner, pay a simple interest at the rate of two per centum for each English calendar month of delay in making refund to an owner of a [coal-bearing land] of the amount of rural employment cess paid in excess, when such excess payment arises out of an order passed, on an appeal, revision or review under clause (e), after the date of coming into force of section 8 of the West Bengal Taxation Laws (Amendment) Act, 1986, from the first day of the month next following the expiry of three months from the date of such order up to the month preceding the month in which the refund is made under clause (f), upon the amount of rural employment cess refundable to him according to such order;

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1Clauses (ga) to (gl) were inserted by s. 8(2)(v) of the West Bengal Taxation Laws (Amendment) Act, 1986 (West Ben. Act 1 of 1986).

2The words within the square brackets were substituted for the words “coal mine” by s. 3(3)(h) of the West Bengal Taxation Laws (Amendment) Act, 1992 (West Ben. Act 2 of 1992).

3The words within the square brackets were substituted for the words “coal mine” by...
(Section 4A.)

1.(gf) interest under clause (ga) or clause (gb) shall be payable in respect of payment of rural employment cess which falls due on any day after the 30th day of April, 1992, and interest under clause (gc) shall be payable in respect of assessments for which notices of demand of rural employment cess under clause (d) are issued on or after the date of commencement of the West Bengal Taxation Laws (Amendment) Act, 1992:

Provided that interest under clause (ga) or clause (gb) in respect of any period ended on or before the 31st day of March, 1992, or interest under clause (gc) in respect of assessments for which notices of demand of rural employment cess under clause (d) are issued before the date of commencement of the West Bengal Taxation Laws (Amendment) Act, 1992, shall continue to be payable in accordance with the provisions of this Act as they stood before the coming into force of the said Act as if the said Act had not come into force;

2.(gg) in calculating the interest payable under clause (ga), clause (gb) or clause (gc), the amount of rural employment cess in respect of which such interest is to be calculated shall be rounded off to the nearest multiple of one hundred rupees and, for this purpose, where such amount contains a part of one hundred rupees, then, if such part is fifty rupees or more, it shall be increased to one hundred rupees and if such part is less than fifty rupees, it shall be ignored;

3.(gh) where an owner of a [coal-bearing land] is liable to pay interest under clause (ga), clause (gb) or clause (gc), he shall pay such interest in such manner and by such date or dates as may be prescribed;

4.(gi) where the notified authority is satisfied that an owner of a [coal-bearing land] is liable to pay interest under clause (ga), clause (gb) or clause (gc), he shall, in such manner as may be prescribed, determine the amount of interest

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1Clause (gf) was substituted for the original one by s. 33(i) of the West Bengal Taxation Laws (Amendment) Act, 1992 (West Ben. Act II of 1992). Prior to this substitution clause (gf) was inserted by s. 82(v) of the West Bengal Taxation Laws (Amendment) Act, 1986 (West Ben. Act I of 1986).

2Clauses (ga) to (gi) were inserted by s. 82(v), ibid.

The words within the square brackets were substituted for the words "coal mine" by s. 33(k) of the West Bengal Taxation Laws (Amendment) Act, 1992 (West Ben. Act II of 1992).

4The words within the square brackets were substituted for the words "coal mine" by s. 33(iii), ibid.
payable by such owner; and if, on such determination, any additional amount becomes payable by such owner or any excess amount becomes refundable to such owner, the notified authority shall issue a notice, in the prescribed manner to such owner directing him to pay such additional amount or informing him of the amount of excess payment, as the case may be;

'(gi) where there is an apparent mistake in the determination of interest under clause (gi), the notified authority may, on his own motion within four years, or upon application made by an owner of a [coal-bearing land] within six months, from the date of such determination, rectify the amount of interest payable by such owner and issue a fresh notice in the prescribed manner;

'(gk) recovery of any amount of interest determined or redetermined under clause (gd), clause (gi) or clause (gj) or refund of any amount of interest found to have been paid in excess under any such clause shall be made in the manner prescribed:

Provided that the notified authority may proceed to recover any unpaid amount of interest determined or redetermined as if it were an arrear of land revenue and may, for that purpose, forward a certificate to such authority and in such manner as may be prescribed;

'(gl) the State Government may by rules prescribe that no interest shall be payable, or interest shall be payable at such rate, lower than that specified under clause (ga), clause (gb), or clause (gc), in respect of such period or in such cases or under such circumstances and subject to such conditions, if any, as may be provided therein;

(h) the State Government or the notified authority may appoint persons to assist the notified authority;

(i) any powers, duties or functions of the notified authority may be delegated to any person appointed under clause (h) in such manner as may be prescribed.

1See foot-note 2 on page 367, ante.

2The words within the square brackets were substituted for the words "coal mine" by s. 3(3)(m) of the West Bengal Taxation Laws (Amendment) Act, 1992 (West Ben. Act II of 1992).
Section 46A.—(1) Notwithstanding the issue of a requisition under the provisions to close 11 (of sub-section 2) of section 4 or under the provisions to clauses 10 (of section 4A) for realization of any amount by or interest on an amount of land revenue, the prescribed authority or the notified authority, as the case may be, may, at any time or from time to time, by notice in the prescribed form, require any person from whom money is due or may become due to the owner referred to in sub-section (3) of section 4 of section 4A, as the case may be, or any person who holds or may subsequently hold money for or on account of such owner, to deposit into a Government Treasury or the Reserve Bank of India under the appropriate head of account, either forthwith upon the money becoming due or being held or at or within the time specified in the notice (not being before the money becomes due or is held), so much of the money as is sufficient to pay the amount due by such owner in respect of the amount or the whole of the money when it is equal to or less than the amount due.

(2) A notice under this section may be issued to any person who holds or may subsequently hold any money for or on account of the owner jointly with any other person and, for the purposes of this section, the shares of the joint-holders in such account shall be presumed, until the contrary is proved, to be equal.

(3) A copy of the notice shall be forwarded to the owner at his last address known to the prescribed authority or the notified authority, as the case may be, and, in case of a joint account, to all the joint-holders at their last addresses known to the said authority.

(4) Save as otherwise provided in this section, every person to whom a notice is issued under this section shall be bound to comply with such notice and, in particular, where any such notice is issued to a post-office, banking company or insurer, it shall not be necessary for any pass book, deposit receipt, policy or any other document to be produced for the purpose of any entry, endorsement or the like being made before payment is made, notwithstanding any rule, practice or requirement to the contrary.

(5) Any claim with respect to any property in relation to which notice under this section has been issued, arising after the date of the notice, shall be void as against any demand contained in the notice.

(6) Where a person to whom a notice under this section is sent proves to the satisfaction of the prescribed authority or the notified authority, as the case may be, that the sum demanded or part thereof is not due to the owner or that he does not hold any money for or on account of the owner or that the money demanded or any part thereof is not likely

Section 46A was inserted by s. 46(1) of the West Bengal Taxation Laws (Amendment) Act, 1996.
(Section 4B.)

to be due to the owner or be held for or on account of the owner, then, nothing contained in this section shall be deemed to require such person to deposit any such sum or part thereof, as the case may be.

(7) The prescribed authority or the notified authority, as the case may be, may, at any time or from time to time, amend or revoke any notice issued under this section or extend the time for making any payment in pursuance of such notice.

(8) The Treasury or the Bank shall grant a receipt for any amount paid in compliance with a notice issued under this section or extend the time for making any payment in pursuance of such notice.

(9) Any person discharging any liability to the owner after receipt of a notice under this section shall be personally liable to the prescribed authority or the notified authority, as the case may be, to the extent of his own liability to the owner so discharged or to the extent of the owner’s liability for any sum due under this Act, whichever is less.

(10) If the person to whom a notice under this section is sent fails to make payment in pursuance thereof, he shall be deemed to be an owner in default in respect of the amount specified in the notice and further proceedings may be taken against him for the realisation of the amount as if it were an arrear due from him and the notice shall have the same effect as attachment of a debt.

(11) The prescribed authority or the notified authority, as the case may be, may apply to the Court in whose custody there is money belonging to the owner for payment to him of the entire amount of such money, or, if it is more than the tax due, an amount sufficient to discharge the tax:

Provided that any dues or property exempt from attachment in execution of a decree of a Civil Court under section 60 of the Code of Civil Procedure, 1908, shall be exempt from any requisition made under this section.

Section 4B was added by s. 3(e) of the West Bengal Taxation Laws (Second Amendment) Act, 1989 as rural employment cess in respect of any period prior to the coming into force of the said Act, such portion of the said sum as may become payable in accordance with the provisions.

5 of 1908.
of this Act after the coming into force of the said Act shall, notwithstanding any judgement, decree or order of any court, be deemed to have been validly levied, paid or collected under this Act, and where after assessment or fresh assessment any portion of such sum is found to have been levied, paid or collected in excess of the rural employment cess payable for the said period shall be refunded to such owner in accordance with the provisions of this Act and the rules made thereunder.

(2) Where any assessment is purported to have been made, or any order is purported to have been passed on appeal, revision or review, by any authority, or any appeal or application for revision or review has been made before such authority under this Act, or any order has been passed by a court or where any sum has been paid or collected as rural employment cess, before the coming into force of the West Bengal Taxation Laws (Second Amendment) Act, 1989, in respect of any period prior to the coming into force of the said Act, assessment or fresh assessment shall, notwithstanding such order on appeal, revision or review, or the pendency of such appeal or application for revision or review, or any order passed by a court, be made in accordance with the provisions of this Act within four years from the date of coming into force of the said Act.

(3) Notwithstanding anything contained in this Act, any default by an owner of a tea estate to make payment of the rural employment cess or to apply for registration or to file return in accordance with the provisions of this Act after the coming into force of the West Bengal Taxation Laws (Second Amendment) Act, 1989 in respect of any period prior to the coming into force of the said Act shall not be deemed to be a contravention of such provisions if such owner makes payment of such rural employment cess within one month or files return within six months, as the case may be, from date of coming into force of the said Act.

(4) The amount of the rural employment cess payable by any owner of a tea estate under sub-section (2A) of section 4 of this Act in respect of any period prior to the coming into force of the West Bengal Taxation Laws (Second Amendment) Act, 1989, shall, notwithstanding anything contained in this Act, be reduced by such amount of rural employment cess payable in respect of such tea estate or such quantity of green tea leaves produced therein during the said period as may be equivalent to the quantity of any tea despatched for which such owner has purported to have enjoyed or would have enjoyed exemption from payment of the rural employment cess during such period, and it is hereby declared that for determining the amount of the rural employment cess to be reduced, each kilogram of tea despatched during such period shall be equivalent to four and a half kilograms of green tea leaves produced in such tea
5. (1) There shall be established a fund to be called the West Bengal Rural Employment and Production Fund which shall be administered in such manner as may be prescribed.

(2) The fund shall consist of—

(a) all proceeds of tax,
(b) any sum granted by the State Government, and
(c) any other sum received from any source whatsoever.

6. The West Bengal Rural Employment and Production Fund shall be utilised by the State Government for the implementation of such rural production programme and for promotion of such employment in the rural areas as may be prescribed.

6A. (1) Whoever—

(a) fails to pay the full amount of rural employment cess payable under sub-section (1) of section 4 in respect of a tea estate referred to in sub-section (2A) of that section for any period in accordance with clause (a) of sub-section (3) of that section, or

(b) submits a false return, or fails without reasonable cause to furnish a return, under clause (c) of sub-section (3) of section 4, or

(c) fails to make payment of interest payable under clause (g1), clause (g2) or clause (g3) of sub-section (3) of section 4, or

(d) fails to pay the full amount of rural employment cess payable under sub-section (1) of section 4 in respect of a coal-bearing land referred to in clause (b) of sub-section (2) of that section for any period in accordance with clause (a) of section 4A, or

(e) submits a false declaration, or fails without reasonable cause to furnish a declaration, under clause (b) of section 4A, or

(f) fails to make payment of interest payable under clause (g1), clause (gb) or clause (gc) of section 4A,

shall be punishable with simple imprisonment which may extend to six months or with fine or with both and, when the offence is a continuing one, with a daily fine not exceeding one hundred rupees during the period of continuance of the offence:

\[^{1}\text{Sections 6A and 6B were inserted by s. 28/20 of the West Bengal Taxation Laws}^1\]
(Section 6B.)

Provided that no prosecution for an offence enumerated in this subsection shall be instituted in respect of the same facts in respect of which a penalty has been imposed under clause (cc) or clause (g) of subsection (3), as the case may be, of section 4.

(2) No Court shall take cognizance of any offence—

(a) under clause (a), clause (b) or clause (c) of subsection (1), except with the previous sanction of the prescribed authority referred to in subsection (3) of section 4, or

(b) under clause (d), clause (e) or clause (f) of subsection (1), except with the previous sanction of the notified authority referred to in clause (b) of section 4A,

and no Court inferior to the Court of a Metropolitan Magistrate or a Judicial Magistrate of the first class shall try such offence.

(3) The offences punishable under subsection (1) shall be cognizable and bailable.

6B. (1) When an offence under clause (a), clause (b) or clause (c) of sub-section (1) of section 6A has been committed by an owner of a tea estate or an offence under clause (d), clause (e) or clause (f) of sub-section (1) of that section has been committed by an owner of a coal-bearing land, as the case may be, every person who, at the time the offence was committed, was in-charge of such tea estate or coal-bearing land, as the case may be, and was responsible to such owner for the conduct of the business of such tea estate or coal-bearing land, as the case may be, as well as the owner, shall be deemed to be guilty of the offence and shall be proceeded against and punished accordingly:

Provided that nothing contained in this sub-section shall render any such person liable to any punishment provided under section 6A, if he proves that the offence was committed without his knowledge or that he exercised all due diligence to prevent the commission of such offence.

(2) Notwithstanding anything contained in sub-section (1), where an offence under section 6A has been committed by an owner of a tea estate or coal-bearing land, as the case may be, and it is proved that the offence has been committed with the consent or connivance of, or is attributable to any neglect on the part of, any director, manager, secretary or other officer shall be deemed to be guilty of that offence and shall be liable to be proceeded against and punished accordingly.

1For foot notes, turn to page 372, infra.
Power to make rules.

7. (1) The State Government may, by notification in the Official Gazette, make rules for carrying out the purposes of this Act.

(2) Without prejudice to the generality of the foregoing power such rules may provide for all or any of the matters which may be or are required to be prescribed.

(3) Notwithstanding the provisions contained in sub-section (2), in particular, and without prejudice to the generality of the foregoing power, such rules may also provide for the manner of payment, determination and recovery of interest [under sub-section (3) of section 4 or under section 4A, as the case may be,] and all other matters which may be or are required to be prescribed [under those sections].

\[\text{Sub-section (3) was inserted by s. 3(3) of the West Bengal Taxation Laws (Amendment) Act, 1986 (West Ben. Act I of 1986).}\]

\[\text{The words, figures, letter and brackets within the square brackets were substituted for the words, figure and letter "under section 4A" by s. 9(2)(a) of the West Bengal Taxation Laws (Second Amendment) Act, 1990 (West Ben. Act VIII of 1990).}\]

\[\text{The words within the square brackets were substituted for the words "under that section" by s. 9(3) of 1990.}\]
West Bengal Act VIII of 1983

THE WEST BENGAL TAXATION LAWS
(AMENDMENT) AND REPEALING ACT, 1983.

[30th March, 1983.]

An Act to amend the Bengal Amusements Tax Act, 1922, the Bengal Electricity Duty Act, 1935, the Bengal Finance (Sales Tax) Act, 1941, the Bengal Raw Jute Taxation Act, 1941, the West Bengal Sales Tax Act, 1954, the West Bengal Motor Spirit Sales Tax Act, 1974, the West Bengal Rural Employment and Production Act, 1976, the West Bengal State Tax on Professions, Trades, Callings and Employments Act, 1979, and the West Bengal Multi-storeyed Building Tax Act, 1979, and to repeal the West Bengal Paddy Purchase Tax Act, 1970.

WHEREAS it is expedient to amend the Bengal Amusements Tax Act, 1922, the Bengal Electricity Duty Act, 1935, the Bengal Finance (Sales Tax) Act, 1941, the Bengal Raw Jute Taxation Act, 1941, the West Bengal Sales Tax Act, 1954, the West Bengal Motor Spirit Sales Tax Act, 1974, the West Bengal Rural Employment and Production Act, 1976, the West Bengal State Tax on Professions, Trades, Callings and Employments Act, 1979, and the West Bengal Multi-storeyed Building Tax Act, 1979, for the purposes and in the manner hereinafter appearing:

AND WHEREAS it is expedient to repeal the West Bengal Paddy Purchase Tax Act, 1970;

It is hereby enacted in the Thirty-fourth Year of the Republic of India, by the Legislature of West Bengal, as follows:

1. (1) This Act may be called the West Bengal Taxation Laws (Amendment) and Repealing Act, 1983.

(2) It shall come into force on such date as the State Government may, by notification in the Official Gazette, appoint and different dates may be appointed for different provisions of this Act.

Short title and commencement.

1 For Statement of Objects and Reasons, see the Calcutta Gazette, Extraordinary, Part IV of the 14th March, 1983 (Bill No. 11 of 1983).
2. In the Bengal Amusements Tax Act, 1922, in section 3,—
   (1) in sub-section (3a), after the proviso to the Table, the following proviso shall be added:—
   "Provided further that in the case of cinematograph exhibitions in Bengali or Nepali language, the rate of entertainments tax shall be three-fourths of the rates as shown above.";
   (2) to sub-section (3aa), the following proviso shall be added:—
   "Provided that in the case of cinematograph exhibitions in Bengali or Nepali language, the rate of additional surcharge for coloured films shall be three-fourths of the rates as aforesaid.".

3. In the Bengal Electricity Duty Act, 1935,—
   (1) after section 3, the following section shall be inserted:—
   "Assessing Authority. The State Government may prescribe an authority or authorities to assess the electricity duty payable under this Act and the rules made thereunder.";
   (2) after section 7B, the following section shall be inserted:—
   "Appeal. 7C. (1) Any person may in the prescribed manner appeal to the prescribed authority against any order of assessment of electricity duty or any other order passed under this Act or the rules made thereunder within sixty days or such further period as may be allowed by the prescribed authority for reasons shown to his satisfaction from the date of receipt of a notice of demand issued after such order of assessment or the date of communication of such other order, as the case may be:

   Provided that no appeal against an assessment of electricity duty shall be entertained by the prescribed authority unless he is satisfied that such amount of the electricity duty as the appellant may admit to be due from him has been paid.

   (2) Subject to such rules of procedure as may be prescribed, the prescribed authority, in disposing of any appeal under sub-section (1), may—
   (a) confirm, modify or annul the assessment of electricity duty or any other order, as the case may be; or
   (b) set aside the assessment of electricity duty or any other order, as the case may be, and direct the authority concerned to make a fresh assessment or pass a fresh order after such further inquiry as may be directed.".
4. In the Bengal Finance (Sales Tax) Act, 1941,—

(1) in section 4, in sub-section (6), in clause (i), for the words "gold and fertilisers", the words, letters and brackets "gold, rice (Oryza sativa L.) and wheat (Triticum vulgare, T. compactum, T. sicenococcus, T. durum, T. aestivum L., T. dicoccon)" shall be substituted;

(2) in section 5,—

(a) in sub-section (1)—

(i) in clause (a), for the words "sales of gold", the words "sales of gold, rice (Oryza sativa L.) and wheat (Triticum vulgare, T. compactum, T. sicenococcus, T. durum, T. aestivum L., T. dicoccon)" shall be substituted;

(ii) in clause (b), after sub-clause (iii), the following sub-clause shall be added—

"(iv) mustard oil, sesame oil and mixtures of mustard and sesame oil;"

(iii) in clause (c), for the words "sales of goods", the words "sales of goods, other than rice and wheat," shall be substituted;

(b) in sub-section (2),—

(i) in clause (a),—

(A) in sub-clause (ii), for the words "of goods referred to", the words "of goods, other than rice and wheat, referred to" shall be substituted;

(B) after sub-clause (vi), the following sub-clauses shall be inserted—

"(vii) sales of rice (Oryza sativa L.) and wheat (Triticum vulgare, T. compactum, T. sicenococcus, T. durum, T. aestivum L., T. dicoccon) purchases whereof are shown to the satisfaction of the Commissioner to have been made from a registered dealer;

(viii) sales of rice (Oryza sativa L.) purchased out of paddy on which tax has been levied under the West Bengal Paddy Purchase Tax Act, 1970;"

(ii) in clause (b), in sub-clauses (ii) to (v), for the figure, letter and brackets "(vi);", wherever they occur, the figure, letter and brackets "(vii), (viii), (v)" shall be substituted.
(c) in sub-section (3), for clause (b), the following clause shall be substituted—

"(b) the aggregate of the following amounts, if any, namely—

(i) one per centum of the balance remaining after making the deduction allowed by clause (a) from that part of the turnover of the dealer which is taxable at the rate of one per centum of the turnover;

(ii) two per centum of the balance remaining after making the deduction allowed by clause (a) from that part of the turnover of the dealer which is taxable at the rate of two per centum of the turnover;

(iii) two and three-fourths per centum of the balance remaining after making the deduction allowed by clause (a) from that part of the turnover of the dealer which is taxable at the rate of three per centum of the turnover;

(iv) three and three-fourths per centum of the balance remaining after making the deduction allowed by clause (a) from that part of the turnover of the dealer which is taxable at the rate of four per centum of the turnover;

(v) ten and three-fourths per centum of the balance remaining after making the deduction allowed by clause (a) from that part of the turnover of the dealer which is taxable at the rate of twelve per centum of the turnover;

(vi) seven and one-fourth per centum of the balance remaining after making the deduction allowed by clause (a) from that part of the turnover of the dealer which is taxable at rates other than one, two, three, four or twelve per centum of the turnover.",

(d) in subsection (6), in clause (b), for the words "two per centum", the words "three per centum" shall be substituted:
(3) in Schedule I,—

(a) in the entry in column 1 against item 1, for the words "bran thereof," the words "bran thereof, but excluding rice (Oryza sativa L.) and wheat (Triticum vulgare, T. compactum, T. sphaerococcum, T. durum, T. aestivum L., T. dicoccum)." shall be substituted;

(b) in the entry in column 1 against item 6, after the word "suk", the words "other than dry chillies" shall be inserted and shall be deemed always to have been inserted;

(c) in the entry in column 1 against item 11, after the word "Milk", the words "other than powdered or condensed milk." shall be inserted and shall be deemed always to have been inserted;

(d) item 43 and the entry relating thereto in column 1 shall be omitted;

(4) in Schedule II,—

(a) for serial No. 19 and the entry relating thereto, the following serial No. and entry shall be substituted:—

"19. Articles, other than utensils, made wholly or principally of stainless steel."

(b) after serial No. 41 and the entry relating thereto, the following serial No. and entry shall be added:—

"42. Footwears of all descriptions, when sold at a price exceeding fifty rupees per pair."

5. In the Bengal Raw Jute Taxation Act, 1941, after section 9A, the following section shall be inserted:—

9B. (1) Notwithstanding the issue of a requisition under sub-section (3) of section 9 for realisation of tax or penalty as an arrear of land revenue, the authority referred to in clause (b) of section 6 or clause (b) of section 7 may, at any time or from time to time, by notice in the prescribed form, require any person from whom money is due or may become due to the defaulting occupier of a jute-mill or shipper of jute or any person who holds or may subsequently hold money for or on account of such defaulting occupier or shipper of jute to deposit in the Treasury or the Reserve Bank of India under the appropriate head of account either forthwith upon the money becoming due or being held or at or within the time specified in the aforesaid notice (not being before the money becomes due or is held) so much of the money as is sufficient to pay the amount due by the said occupier or shipper of jute in respect of arrears or the whole of money when it is equal to the arrears or less than the amount of arrears.
(2) A notice under this section may be issued to any person who holds or may subsequently hold any money for or on account of the defaulting occupier of a jute-mill or shipper of jute jointly with any other person and for the purposes of this section, the shares of the joint holders in such account shall be presumed, until the contrary is proved, to be equal.

(3) A copy of the notice shall be forwarded to the defaulting occupier of a jute-mill or shipper of jute at his last address known to the authority referred to in sub-section (1) and, in the case of a joint account, to all the joint holders at their last addresses known to such authority.

(4) Save as otherwise provided in this section, every person to whom a notice is issued under this section shall be bound to comply with such notice and, in particular, where any such notice is issued to a post-office, banking company or insurer, it shall not be necessary for any pass book, deposit receipt, policy or any other document to be produced for the purpose of any entry, endorsement or the like being made before payment is made, notwithstanding any rule, practice or requirement to the contrary.

(5) Any claim respecting any property in relation to which a notice under this section has been issued arising after the date of the notice shall be void as against any demand contained in the notice.

(6) Where a person to whom a notice under this section is sent proves to the satisfaction of the authority referred to in sub-section (1) that the sum demanded or any part thereof is not due to the defaulting occupier of a jute-mill or shipper of jute or that he does not hold any money for or on account of such occupier or shipper of jute or that the money demanded or any part thereof is not likely to be due to the said occupier or shipper of jute or to be held for or on account of such occupier or shipper of jute, nothing contained in this section shall be deemed to require such person to deposit any sum or part thereof, as the case may be.

(7) The authority referred to in sub-section (1) may, at any time or from time to time, amend or revoke any notice issued under this section or extend the time for depositing any sum demanded or part thereof.

(8) The Treasury or the Reserve Bank of India, as the case may be, shall grant a receipt for any amount deposited in compliance with a notice issued under this section and the person depositing the amount shall be fully discharged from his liability to the defaulting occupier of a jute-mill or shipper of jute to the extent of the amount so deposited.

(9) Any person discharging any liability to the defaulting occupier of a jute-mill or shipper of jute after receipt of a notice under this section shall be personally liable to the authority referred to in sub-section (1) to the extent of his own liability to such occupier or shipper of jute so discharged or to the extent of the occupier’s or the shipper’s liability for any sum due under this Act, whichever is less.
(10) If the person to whom any notice under this section is sent fails to make payment in pursuance thereof, he shall be deemed to be a defaulting occupier of a jute-mill or shipper of jute in respect of the amount specified in the notice and further proceedings may be started against him for the realisation of the amount as if it were an arrear due from him and the notice shall have the same effect as attachment of a debt.

(11) The authority referred to in sub-section (1) may apply to the court in whose custody there is money belonging to the defaulting occupier of a jute-mill or shipper of jute for payment to him of the entire amount of such money or, if it is more than the tax or penalty due, such amount of money as is sufficient to cover the tax or the penalty imposed:

Provided that any dues or property exempt from attachment in execution of a decree of a civil court under section 60 of the Code of Civil Procedure, 1908, shall be exempt from any requisition under this section.

6. In the West Bengal Sales Tax Act, 1954, in section 4, in sub-section (3), in clause (a), for the words "two per centum", the words "three per centum" shall be substituted.

7. In section 4 of the West Bengal Motor Spirit Sales Tax Act, 1974, in the Table below sub-section (2),—

(a) in column 2 against item 2B, for the words "Six per centum", the words "Eight per centum" shall be substituted, and

(b) in the proviso to item 2B, for the words "one per centum", the words "two per centum" shall be substituted.

8. In section 4 of the West Bengal Rural Employment and Production Act, 1976, in sub-section (2), in clause (b), for the words "rupees seven and fifty paise", the words "rupees fifteen" shall be substituted.

9. In the West Bengal State Tax on Professions, Trades, Callings and Employments Act, 1979, in the Schedule,—

(1) in Serial No. 1,—

(a) in column 3 against item (iv), for the letters and figure "Rs. 6", the letters and figure "Rs. 7" shall be substituted;

(b) in column 3 against item (v), for the letters and figures "Rs. 10", the letters and figures "Rs. 12" shall be substituted;

(c) in column 3 against item (vi), for the letters and figures "Rs. 15", the letters and figures "Rs. 18" shall be substituted;

(2) in Serial No. 2, in the proviso, for the letters, figures and words "Rs. 200 per annum.", the letters, figures and words "Rs. 250 per annum." shall be substituted.
10. In the West Bengal Multi-storeyed Building Tax Act, 1979, after section 10, the following section shall be inserted:

"Other modes of recovery."

10A. (1) Notwithstanding any action taken in pursuance of section 10, the Commissioner or any person appointed under sub-section (2) of section 4, may recover the tax or penalty by any one or more of the modes provided in this section.

(2) If any owner is in receipt of any income chargeable under the head "Salaries" under the Income-Tax Act, 1961, the Commissioner or any person appointed under sub-section (2) of section 4 may require any person paying the same to deduct from any payment subsequent to the date of such requisition any arrears of tax or penalty due from such owner, and such person shall comply with any such requisition and shall pay the sum so deducted into the Treasury or the Bank specified in the requisition to the credit of the State Government.

(3)(a) The Commissioner or any person appointed under sub-section (2) of section 4 may, at any time, or from time to time, by notice in writing, require any person, from whom money is due or may become due to the owner or any person who holds or may subsequently hold money for or on account of the owner to pay into the Treasury or the Bank specified in the notice to the credit of the State Government, either forthwith upon the money becoming due or being held or at or within the time specified in the notice (not being before the money becomes due or is held) so much of the money as is sufficient to pay the amount due by the owner in respect of arrears or whole of the money when it is equal to or less than the amount due.

(b) A notice under this sub-section may be issued to any person who holds or may subsequently hold any money for or on account of the owner jointly with any other person and for the purposes of this sub-section, the shares of the joint holders in such account shall be presumed, until the contrary is proved, to be equal.

(c) A copy of such notice shall be forwarded to the owner at his last address known to the Commissioner or any person appointed under sub-section (2) of section 4 and, in the case of a joint account, to all the joint holders at their last addresses known to the Commissioner or any person appointed under sub-section (2) of section 4.

(d) Save as otherwise provided in this sub-section, every person to whom a notice is issued under this sub-section shall be bound to comply with such notice and, in particular, where any such notice is issued to a post-office, banking company or insurer, it shall not be necessary for any pass book, deposit receipt, policy or any other document to be produced for the purpose of any entry, endorsement or the like being made before payment is made, notwithstanding any rule, practice or requirement to the contrary.
(c) Any claim respecting any property in relation to which a notice under this sub-section has been issued arising after the date of such notice shall be void as against any demand contained in the notice.

(4) Where a person to whom a requisition or notice under this section is sent proves to the satisfaction of the Commissioner or any person appointed under sub-section (2) of section 4, as the case may be, that the sum demanded or any part thereof is not due to the owner or that he does not hold any money for or on account of the owner or that the money demanded or any part thereof is not likely to be due to the owner or to be held for or on account of the owner, nothing contained in this section shall be deemed to require such person to pay any such sum or part thereof, as the case may be.

(5) The Commissioner or any person appointed under sub-section (2) of section 4 may, at any time or from time to time, amend or revoke any requisition or notice issued under this section or extend the time for making any payment in pursuance of such requisition or notice.

(6) A receipt shall be granted for any amount paid in compliance with a requisition or notice under this section, and the person paying the amount shall be fully discharged from his liability to the owner to the extent of the amount so paid.

(7) Any person discharging any liability to the owner after receipt of a requisition or notice under this section shall be personally liable to the Commissioner or any person appointed under sub-section (2) of section 4 to the extent of the owner's liability for any sum due under this Act or to the extent of his liability to the owner, whichever is less.

(8) Subject to the provisions of sub-section (4), if a person to whom a requisition or notice under this section is sent fails to make payment in pursuance thereof, he shall be deemed to be an owner in default in respect of the amount specified in the requisition or the notice and further proceedings may be taken against him for the realisation of the amount as if it were an arrear of tax or penalty due from him in the manner provided in section 10.

(9) The Commissioner or any person appointed under sub-section (2) of section 4 may apply to the court in whose custody there is money belonging to the owner for payment to him of the entire amount of such money or, if it is more than the tax or penalty due, an amount sufficient to discharge the tax or the penalty:

Provided that any dues or property exempt from attachment in execution of a decree of a civil court under section 60 of the Code of Civil Procedure, 1908, shall be exempt from any requisition or notice made under this section.
11. The West Bengal Paddy Purchase Tax Act, 1970 shall stand repealed with effect from the date of coming into force of sub-clause (a) of clause (3) of section 4 of this Act:

Provided that such repeal shall not affect—

(i) any right, title, obligation or liability already acquired, accrued or incurred or anything done or suffered before the aforesaid date.

(ii) any legal proceeding or remedy in respect of such right, title, obligation or liability, or

(iii) the levy, determination, collection or refund of any tax, or the imposition or recovery of any penalty, which may have become payable before the aforesaid date, under the West Bengal Paddy Purchase Tax Act, 1970,

and any such proceeding may be instituted, continued or disposed of, and any such remedy may be enforced and any such tax may be levied, determined or collected or any such refund may be made and any such penalty may be imposed or recovered as if this Act had not been passed.
West Bengal Act IX of 1983

THE WEST BENGAL APPROPRIATION ACT, 1983.

[31st March, 1983.]

An Act to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of West Bengal for the services and purposes of the year ending on the thirty-first day of March, 1983.

WHEREAS it is expedient to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of West Bengal for the services and purposes of the year ending on the thirty-first day of March, 1983;

It is hereby enacted in the Thirteenth Year of the Republic of India, by the Legislature of West Bengal, as follows:—

1. This Act may be called the West Bengal Appropriation Act, 1983.

2. From and out of the Consolidated Fund of West Bengal there may be paid and applied sums not exceeding those specified in column 3 of the Schedule amounting in the aggregate to the sum of rupees five hundred and twenty-seven crores sixty-six lakhs forty-four thousand two hundred and eighty-eight towards defraying the several charges which will come in course of payment during the year ending on the thirty-first day of March, 1983, in respect of the services and purposes specified in column 2 of the Schedule.

3. The sums authorised to be paid and applied from and out of the Consolidated Fund of West Bengal by this Act shall be appropriated for the services and purposes expressed in the Schedule in relation to the year ending on the thirty-first day of March, 1983.

For Statement of Objects and Reasons, see the Calcutta Gazette, Extraordinary, Part IV of the 25th March, 1983, page 874; for proceedings of the West Bengal Legislative Assembly, see the proceedings of meeting of that Assembly held on the 31st March, 1983.
The West Bengal Appropriation Act, 1983.

(Schedule.)

SCHEDULE.

(See sections 2 and 3.)

<table>
<thead>
<tr>
<th>Demand Number/Serial Number</th>
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<th>Voted by the Legislative Assembly</th>
<th>Charged on the Consolidated Fund</th>
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REVENUE ACCOUNT

A—General Services

(a) Organs of State

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<td>212—Governor</td>
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<td>213—Council of Ministers</td>
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<td>4</td>
<td>214—Administration of Justice</td>
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(b) Fiscal Services

(i) Collection of Taxes on Income and Expenditure

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(ii) Collection of Taxes on Property and Capital Transactions

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(iii) Collection of Taxes on Commodities and Services

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<td>241—Taxes on Vehicles</td>
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(d) Administrative Services

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<td>255—Police</td>
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<td>258—Stationary and Printing</td>
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The West Bengal Appropriation Act, 1983.

IX of 1983.

(Schedule.)

<table>
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<td>(Capital Outlay on Public Works under Functional Heads)</td>
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<tr>
<td>B—Capital Account of Social and Community Services</td>
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<td>25 480—Capital Outlay on Medical (Buildings)</td>
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<td>(d) Administrative Services</td>
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<td>27 265—Other Administrative Services</td>
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### West Bengal Appropriation Act, 1983.

#### (Schedule.)

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Sums not exceeding Rs. 72,25,000.
**The West Bengal Appropriation Act, 1983.**

IX of 1983.]

*Schedule.*

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<td>53 306—Minor Irrigation</td>
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<td>309—Food</td>
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<td>Capital Expenditure Outside the Revenue Account</td>
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<tr>
<td>C—Capital Account of Economic Services</td>
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<tr>
<td>(b) Capital Account of Agriculture and Allied Services</td>
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<tr>
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<td>Total</td>
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### The West Bengal Appropriation Act, 1983

#### (Schedule.)

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<th>Services and purposes.</th>
<th>Voted by the Legislative Assembly</th>
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#### Capital Expenditure Outside the Revenue Account

- **C—Capital Account of Economic Services**
- **(c)—Capital Account of Industry and Minerals**

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#### F—Loans and Advances

- **726—Loans for Consumer Industries (Closed and Sick Industries).**

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**Total** 2,11,80,000 11,373 2,13,91,373
### Schedule

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<td><strong>REVENUE ACCOUNT</strong></td>
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<td><strong>F—Loans and Advances</strong></td>
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### (Schedule.)

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<td>C—Economic Services</td>
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<td>328—Mines and Minerals</td>
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<td>334—Power Projects</td>
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<td>(e) Transport and Communications</td>
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<td>337—Roads and Bridges</td>
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<td>(e) Capital Account of Transport and Communications</td>
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<td>26,41,788</td>
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### REVENUE ACCOUNT

- **C—Economic Services**
  - (a) Transport and Communications
    - 71 Road and Water Transport Services
    - 72 Tourism
  - D—Grants-in-aid and Contributions
  - 74 Compensation and Assignments to Local Bodies and Panchayati Raj Institutions (Excluding Panchayats).
    - Capital Expenditure Outside the Revenue Account

- **F—Loans and Advances**
  - 726 Loans for Consumer Industries (Excluding Public Undertakings and Closed and Sick Industries).
  - C—Capital Account of Economic Services
  - (c) Capital Account of Industry and Minerals
  - 82 Investments in Industrial Financial Institutions (Excluding Public Undertakings).

<table>
<thead>
<tr>
<th>Demand Number/Serial Number</th>
<th>Services and purposes</th>
<th>Voted by the Legislative Assembly</th>
<th>Charged on the Consolidated Fund</th>
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<td>Compensation and Assignments to Local Bodies and Panchayati Raj Institutions (Excluding Panchayats). Capital Expenditure Outside the Revenue Account</td>
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**Total**

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<tbody>
<tr>
<td>603</td>
<td>Internal Debt of the State Government</td>
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<td>Total</td>
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<td>Grand Total</td>
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